

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:417

ANSWERED ON:23.11.2011

ACTION AGAINST OFFICERS

Argal Shri Ashok;Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether even after the recommendations of UPSC and Central Vigilance Commission, the Government has not taken any action on the anonymous complaints against officers;

(b) if so, the rules of the Union Government in this regard; and

(c) the number of such officers against whom action has not been taken during the last two years despite the recommendations by the above Commissions in the matter?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): The Union Public Service Commission draws its mandate from Article 320 of the Constitution of India and its functions do not include entertaining or consideration of complaints against officers, anonymous or otherwise. Only the Central Vigilance Commission (CVC) is concerned with complaints.

The Central Vigilance Commission (CVC) has, vide its circular No. 3(v)/99/2 dated 29th June, 1999, ordered that no action should at all be taken on any anonymous or pseudonymous complaints and they must just be filed. In its subsequent circular No. 98/DSP/9 dated 11th October, 2002, while reiterating the earlier instructions, the CVC has further directed that if any department/ organization proposed to look into any verifiable facts alleged in such complaints, it may refer the matter to the Commission seeking its concurrence through the Chief Vigilance Officer or head of the organization, irrespective of the level of employees involved therein.

(b): The Union Government has not framed any rules on matters relating to anonymous complaints against officers. However, vide O.M. dated 29th September, 1992, the Government had issued instructions dealing with anonymous and pseudonymous complaints. The said O.M. inter-alia lays down that generally no action is warranted on anonymous/pseudonymous complaints against Government servants and they are to be filed and that selective cognizance of anonymous/ pseudonymous complaints, containing verifiable allegations can be taken with specific orders from the head of the Department/Chief Executive.

(c): The data is not centrally maintained.